

**COMPLIANCE REPORT**

**IN OA 15/2022 (CZ)**

**MANGILAL MEWADA**

**V/s**

**JAYSHRI GAYATRI FOOD PRODUCTS PVT LTD**

**Date of Order- 29.04.2022**

**Date of Inspection- 17.06.2022**

## Compliance Report

### Compliance status of Honble NGT order dated 29/04/2022 in OA No.15/2022 (CZ) (Sri Mangilal Mewada Vs State of MP & Ors)

In reference to the order dated 29/04/2022 of Honble NGT in OA no 15/2022 (CZ) Sri Mangilal Mewada Vs State of MP & Ors. The compliance status is as under:

- I. Unit has deposited the 50% amount of the environmental compensation imposed.
- II. Unit has completed the stabilization of the ETP and start operation after obtaining the consent dated 16/03/2022 from MPPCB. (Copy is Enclosed as **Annexure -I**)
- III. Unit has stopped using old ETP and cleaning of nearby area is completed.
- IV. Unit has completed the cleaning work of the non perennial drain bed at a depth of 1ft and removed the whitish deposition of the wastewater solids.
- V. The treated waste water is stored into a sump tank and utilized in boiler feed and ash quenching.
- VI. PTZ camera is installed at newly constructed ETP area.
- VII. Garland drain is constructed to avoid any overflow of untreated effluent in water body.
- VIII. Unit has provided porthole at proper height of the stack as per the CPCB guideline and taken appropriate safety measures in the boiler & plant premises. (Photograph is Enclosed as **Annexure -II**)
- IX. Unit has completed the cleaning work of the drain bed from unit to village (upto 2 kms). The installation of 03 ROs of adequate capacity in village Pipaliyameera for drinking water in not completed.

In view of above an inspection was conducted on dated 17.06.2022 by the officials of MP Pollution Control Board. The copy of inspection report is enclosed as **Annexure-III**

**(Brajesh Sharma)**  
RO, Regional Office,  
MPPCB Bhopal



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Fresh

CONSENT NO: \*\*\*

PCB ID: 147111

Outward No: 114975.16/03/2022  
NO: /MPPCB/BPL

Consent No: AW-55419

To,

The Occupier,

M/s. Jayshri Gayatri Food Product Pvt. Ltd. Sehore,

Plot No. 279/3/1, 279/3/2, 279/3/3, 279/3/4,

Village - Pipaliyameera, Tehsil - Sehore

Dist : Sehore (MP)

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**Ref:** Your Consent to Operate Application Receipt No. 1131080 Dt. 13/03/2022.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/12/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

**a. Location:** Plot No. 279/3/1, 279/3/2, 279/3/3, 279/3/4, Plot No. 500, Village - Pipaliyameera, Tehsil – Sehore

**b. The capital investment in lakhs:** Rs. 8736.00

**c. Product & Production Capacity:**

S. No.	Product	Production capacity / year
1.	Butter	6000.000 MT
2.	Cheese	1800.000 MT
3.	Cream	3600.000 MT
4.	Dairy Based Dessert ( Sweet)	960.000 MT
5.	Fat Spread and Mayonise	3600.000 MT
6.	Flavoured Milk	1800000.000 LTS
7.	Ghee	1200.000 MT
8.	Milk Powder	7200.000 MT
9.	Paneer	6000.000 MT
10.	Ready To Eat	480.000 MT

Note: - For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **31/12/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



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TPAV # 2RE55ATD9

Signature Not Verified  
Digitally Signed by : A. A  
Mishra, Member Secretary  
Date: 16/03/2022 06:28:28 AM

**ACHYUT ANAND MISHRA**  
Member Secretary



## Consent Order

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### **CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed **279.000 KL/day**, and the daily quantity of sewage at out fall of the unit shall not exceed **3.168 KL/day**.

#### **2. Trade Effluent Treatment:-**

The applicant shall operate effluent treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

**3. Sewage Treatment :-** The applicant shall operate sewage treatment system and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 490.280	WWG : 282.168	Water Source
1	Boiler Feed	96.000	0.000	Recycled
2	Cooling Water	24.000	0.000	Recycled
3	Domestic Purpose	5.280	3.168	Borewell
4	Floor / Utensils / Other Washing	33.000	30.000	Recycled
5	Mnfg Process	312.000	249.000	Borewell
6	RO Reject Water	20.000	0.000	Other

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

#### **10. Compilation of Monitoring data-**

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-55419



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**M.P. Pollution Control Board**  
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iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

### **11. Recording of Monitoring Activities & Results-**

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### **12. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### **13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### **14. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### **15. Disposal of Collected Solid waste/sludge-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### **16. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### **17. Prohibition of Bypass system of treatment facilities-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry shall submit the information online through XGN in reference to compliance of consent conditions.

19. Industry shall completely utilize the treated waste water within premises and maintain ZLD condition.

20. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under section 24 of the Water (Prevention & Control of Pollution) Act, 1974.

21. Industry shall provide a pacca garland drain with sump towards dam side so that it can be pump back to ETP to prevent any surface runoff towards the bhagwanpura dam.

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### **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall operate air pollution control system consisting of control equipments with reference to generation of emission and same shall be maintained continuously so as to achieve the level of pollutants to the following standards: -

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, SO <sub>x</sub> , NO <sub>x</sub> (mg/NM <sup>3</sup> )
Boiler	8 TPH	30	Coke	Bag Filter and SO <sub>2</sub> control arrangement	150, 600,300
Boiler	12 TPH	31	Coal	Bag Filter	PM-150
D.G. Sets	500 KVA	3	Diesel	Acoustic enclosure	As per MoEF&CC &
D.G. Sets	500 KVA	4	Diesel	Acoustic enclosure	CPCB notification

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM<sub>10</sub> µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM<sub>2.5</sub> µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions.

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### **GENERAL CONDITIONS:**

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
ETP Sludge	15.000 MT	Sale to authorized party/As Per CPCB, MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Consent No:AW-55419**



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14. Industry shall apply under PWM Rules 2016 and Hazardous and other wastes (Management & Trans boundary Movement) Rule, 2016.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



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TPAV # 2RE555ATD9

**ACHYUT ANAND MISHRA**  
Member Secretary

**Consent No:AW-55419**

**Stack equipped with monitoring platform and Porthole**



**Ref: Status Report dated 17/06/2022 in reference to the Hon'ble NGT OA 15 of 2022(CZ) order dated 29/04/2022 (Sri Mangilal Mewada Vs State of MP & Ors).**

In reference to the above M/s Jayshree Gayatri Food Products Pvt. Ltd. Village Pipaliyameera district sehore inspected on 17/06/2022. Following observations are recorded:

1. Unit was found operational at the time of the inspection.
2. The waste water generated from the unit during the process was found conveying through the underground pipe to the newly constructed 500 KLD ETP .
3. The natural non perennial drain near the industry was found dry and no discharge of effluent found outside the premises into the drain.
4. At the time of inspection no whitish deposition was seen on the bottom of the nallah.
5. PTZ cameras are installed at the new ETP area.

Enclosure:- Photographs.



**(Jainendra Chandel)**  
Chemist  
RO, MPPCB, Bhopal



**(Dr. S.S. Pandya)**  
Scientist  
RO, MPPCB Bhopal

## Inspection Photographs



**Ultrafiltration and RO Plant Unit**



**NEW ETP Plant M/s Jayshree Gayatri Food Products Pvt. Ltd. Sehore**

**No whitish deposition observed on the bottom of nearby Nalla during inspection**

